

**Central Administrative Tribunal
Principal Bench, New Delhi**

**MA No.2986/2018
OA No.3600/2014
MA No.3638/2014**

New Delhi, this the 19th day of July, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)
Hon'ble Mr. S.N.Terdal, Member (J)**

Shri Gop Bahadur Gurung
Age 45 years
S/o Shri Hira Bahadur
Working as MTS
O/o DRDO, Personnel S-5,
Dalhouji Road, New Delhi. Applicant

(By Advocate:Shri R.K.Shukla)

Versus

1. Union of India through
Secretary
Ministry of Defence
South Block, New Delhi.
2. Joint Secretary (Training) & CAO
E-Block, Hutsments
Ministry of Defence
Dalhouji Road, New Delhi.
3. The Dy. CAO (Admn.)
E-Block, Hutsments
Ministry of Defence
Dalhouji Road, New Delhi.
4. The Assistant Director
S-5, DRDO, DOP, Pers(S-5)
E-Block, Dalhouji Road
New Delhi. Respondents.

(By Advocate: Shri Rajinder Nischal)

ORDER (ORAL)

By Hon'ble Ms. Praveen Mahajan, Member (A)

MA No.2986/2018

Heard both the counsels.

2. The learned counsel for the applicant Shri R.K.Shukla submits that he wishes to withdraw the OA in terms of the submissions made by the respondents in para 5 of their reply to MA No.2986/2018. The averments made by the respondents in para-5 of their reply to MA is as under:-

"5. That the Respondents being a modal employer and believe in the reduction of pending litigation subject to implementation of Govt. Order/Instructions/Guidelines in vogue in true spirit, want to revisit the demand/relief sought by the petitioner through ADR method/Negotiation/Reconsideration method in the light of available rules/regulations involved in the issue and to grant the relief if the same is viable/in consonance with the Govt. policy/Rules/Instructions. After examining the facts of the case and considering the fact the applicant has expired on 29 Jan 2016 and being the sole applicant in the subject OA, the deptt. wants to liberally consider the case of the applicant (since deceased) and grant relief wherever possible by a reasoned and speaking order."

3. The learned counsel for the respondents Shri Rajinder Nischal stated that applicant's case has been picked up by the respondents for redressal under the alternative redressal scheme. In view of the submission made by both sides, OA No.3600/2014 is disposed off as withdrawn.

4. All the pending miscellaneous applications filed by the applicant are also disposed of.

(S.N.Terdal)
Member (J)

'uma'

(Praveen Mahajan)
Member (A)